

Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT—8554/84].

- (4) (i) A copy of the Audited Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1978-79
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1978-79.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.  
[Placed in Library. See No. LT—8555/84].

#### Notifications under Drugs and Cosmetics Act

KUMARI KUMUDBEN M. JOSHI :

I beg to lay on the Table :—

- (1) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification, No. G.S.R. 331(E) in Gazette of India dated the 8th May, 1984, under section 38 of the Drugs and Cosmetics Act, 1940.
- (2) A copy of the Notification No. G.S.R. 577(E) (Hindi and English versions) published in Gazette of India dated the 23rd July, 1983 prohibiting the import into India of certain drugs mentioned in the notification, issued under section 10A of the Drugs and Cosmetics Act, 1940.
- (3) A copy of Notification No. G.S.R. 578(E) (Hindi and English versions) published in Gazette of India dated the 23rd July, 1983

prohibiting the manufacture and sale of certain drugs mentioned in the notification, issued under section 26A of the Drugs and Cosmetics Act, 1940

[Placed in Library. See No. LT—8556/84].

#### Notifications under Central Excise Rules

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy of Notification No. G.S.R. 539(E) (Hindi and English versions) published in Gazette of India dated the 28th July 1984, together with an explanatory memorandum regarding exemption to waste of metallic yarn from the whole of the excise duty, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-8557/84].

12.18 hrs.

#### MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th August, 1984, agreed without any amendment to the Levy Sugar Price Equalisation Fund (Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 24th July, 1984."

12.19 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of reported bomb blast at Madras Airport killing a number of persons and causing damage to airport

SHRI K. MAYATHEVAR (Dindigul) : Sir, In the calling-attention motion, no-